

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-522
CP No.-130/241-242/ND/2022

IN THE MATTER OF:

Ashish Kumar

....Applicant

Vs.

Amika Global Energy Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Yashoj Guglani, Adv.

For the Respondent : Mr. Ghanshyam Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy Counsel on behalf of Petitioner is present and submitted that they have filed the rejoinder to the reply filed by the Respondent. However, it is still not reflected on the e-portal. As mentioned in the order dated 15.05.2024, counsel for the Petitioner submitted that they have filed the rejoinder. However, 7 months have been passed and no rejoinder is available on the e-portal. Ld. Counsel on behalf of Respondent is also present. List the matter for consideration on **18.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)